

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.  
O.A.NO. 184 of 1996.

Between

Dated: 8.3.1996.

A.R.S.Vittal Rao

...

Applicant

And

1. The Chairman, Central Water Commission, Sewa Bhavan, R.K.Puram  
New Delhi.

...

Respondents

Counsel for the Applicant : Sri. A.R.S.Vittal Rao(P-I-P)

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

O.A. 184/96.

Dt. of Decision : 08-03-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.) I

Heard Shri A.R.S.Vittal Rao, Party-inperson  
and Shri N.R.Devaraj, learned counsel for the respondent.

2. This OA is filed for a direction to the respondents for i) payment of amounts due on account of the refixation of pay in grade of Executive Engineer and payment of final settlement dues on his retirement such as commutation value, gratuity and leave encashment etc., by considering the said basic pay for the purpose of calculating gratuity and also ~~Interim relief for calculating leave encashment and also~~ <sup>21/10/97</sup> ~~100/-~~ <sup>21/10/97</sup> ~~Interim relief for calculating leave encashment and also~~ ~~revising the pension payment order and payment of 18% interest from the due date of payment. ii) Payment of the amount due on account of C.G.E.G.I. scheme and balance payment of G.P.E.~~ <sup>21/10/97</sup> ~~revising the pension payment order and payment of 18% interest from the due date of payment. ii) Payment of the amount due on account of C.G.E.G.I. scheme and balance payment of G.P.E.~~

3. The applicant states that he has submitted number of representation in this connection. He has enclosed two representations one at Annexure-13 (No.AR/10/dated 23-7-94) and another at Annexure-2 No.A.R./11/94 dated 06-01-1995. But these representations have not been replied so far. Hence a direction has to be given to <sup>the</sup> sole respondent to dispose of his representation on the basis of extant rules and advise the applicant within a period of four months from the date of receipt of a copy of this order.

4. In the result, the following direction is given:-

The respondent should examine the representation quoted above and give a suitable speaking order to the applicant in regard to the various payment payable to him within a period of four months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.

*M*

(R. Rangarajan)  
Member (Admn.)

Dated : The 8th March 1996.  
(Dictated in Open Court)

*Hyd., 16.3.96*  
Deputy Registrar (Judl.)

Copy to:-

- 1- The Chairman, Central Water Commission, Sewa Bhavan, R.K. spr Puram, New Delhi-066.
2. One copy to Sri. A.R.S.Vittal Rao, (Party in person), H.No.16.2.146/33, Akbarbagh, Malakpet, Hyd-36.
3. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

29/3/96  
DA. 184/96

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD.

*R. Rangarao Jon*  
HON'BLE SHRI R. S. GORTHI : MEMBER(A)

HON'BLE SHRI

DATED: 8/3/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. No.

IN  
184/96  
O.A. NO.

ADMITTED AND, INTERIM DIRECTIONS ISSUED  
ALL JUDG

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERS/REJECTED

NO ORDER AS TO COSTS

\* \* \*

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केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
18 MAR 1996 New  
हैदराबाद व्यापारी  
HYDERABAD BENCH

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA 463/97 in OA 184/96

DT. OF ORDER : 09-05-1997

Between :-

A.R.S.Vittal Rao

... ... Applicant

And

UNION OF INDIA, through

1. The Chairman,  
Central Water Commission,  
Sewa Bhawan,  
R.K.Puram,  
New Delhi - 110066.

... ... Respondent

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Counsel for the Applicant : Shri A.R.S.Vittal Rao  
(Party-in-person)

Counsel for the Respondent : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) )

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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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Heard Shri N.R.Devaraj, learned standing counsel for the respondent. N/o for the applicant. Records perused.

2. Vide order dt.8-3-96, respondent was directed to examine the representation earlier submitted by the applicant on 23-7-94 and 6-1-95, and to issue a suitable speaking order to the applicant in regard to the various payments claimed by him within a period of 4 months from the date of receipt of copy of that order. That direction has been duly complied with vide order No.A.19011/5(32)/93-Estt.II dt.1-8-96. This is a detailed order containing the break-up of the payments due, and sanctioned, to the applicant. The only disputed part of the amount is Rs.3,075-00 on account of GPF alleged short credits in the ~~applicants~~ <sup>^</sup> applicant's account while he was in service. The applicant has a grievance about non-payment of this amount.

3. This is not a fit case to file M.A. since no MA can ordinarily be entertained in a disposed of case. It would be proper for the applicant to make a detailed representation to the respondents regarding such arrears as he may claim in respect of his GPF. He may do so now, within one month from today. The respondent may examine the representation, if submitted, and issue a suitable reply/sanction, as the case may be, on the basis of the records available in his office.

S/AL

23/6/97

COURT

TYPED BY

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN  
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 01 - 07 - 1997

ORDER/JUDGMENT

M.A./R.A./C.A.No. 463/97

C.A.No. 184/96 in

T.A.No. (w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
23 JUN 1997  
हैदराबाद न्यायालय  
HYDERABAD BENCH